

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM

O. A. No.  
~~XXXX~~No.

279

1991

DATE OF DECISION 21.3.1991

V.A.Radhuprasad Applicant (s)

Mr.TK Venugopalan Advocate for the Applicant (s)

Versus

UOI rep. by Secy., M/o Exter- Respondent (s)  
nal Affairs, S.Block, N.Delhi & Another.

Mr.Mathews J Nedumpara, ACGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S.P.Mukerji - Vice Chairman

and

The Hon'ble Mr. K.V.Haridasan - Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. To be circulated to all Benches of the Tribunal? *No*

JUDGEMENT

(Mr.S.P.Mukerji, Vice Chairman)

We have heard the learned counsel for the parties. The applicant in this case prays for <sup>the</sup> setting aside of the impugned order at Annexure-A4 dated 24.3.86 by which his representation dated 10.12.85 for preponing his date of regularisation to 8.12.78 was rejected. It was also indicated therein that the applicant along with other Lower Division Clerks was given as a special concession <sup>the benefit of</sup> of regularisation, even- though he was overaged at the time of his re-employment. The learned counsel for the applicant indicated that after getting the impugned order dated 24.3.86 the applicant has been making several representations.

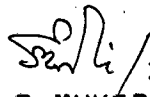
The last representation dated 16.8.1990 is at Annexure-A5.

2. It is an established law, that a series of representations cannot give a new <sup>leave</sup> ~~reason~~ of life to a case which suffers from the <sup>vice</sup> ~~vice~~ of limitation.

The applicant <sup>h</sup> ~~should~~ have moved <sup>h</sup> ~~before~~ the appropriate legal forum, if so advised, after waiting for six months of filing the representation, at Annexure-A4, and that too within one year from the date of expiry of six months.

The applicant for reasons best known to him preferred to pursue his case with the respondents by sending one representation after another knowing fully that such an action <sup>was</sup> ~~is~~ not bearing any fruit. In the circumstances, we find <sup>h</sup> that the application is time barred and cannot be admitted, and the same is rejected under Section 19(3) of the Administrative Tribunals Act.

  
(A.V. HARIDASAN)  
JUDICIAL MEMBER

 21.3.91  
(S.P. MUKERJI)  
VICE CHAIRMAN

21.3.1991